

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.64/(MAH)/2002
CA No.

CORAM:



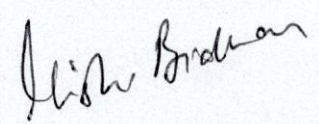
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: Mr. Gopal Raheja

V/s.
M/s. Asiatic Properties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	R.R. Bhosale i/b Mr. Abhichandra for Pchhorr	Counsel	
	Raghu Gupta i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Adv.	
	Sagar Chhoge i/s. Bhatkar for Prop. Resp. 9 & 10 i/b Harinarayan & Co.		

ORDER

C.P. NO. 64/397, 398/CLB/MB/2002

1. Ld. Counsel from both the sides are present.

MKS

2. Since Ld. Counsels representing Petitioner and the Respondent have been newly appointed, therefore, pleadings are exchanged. Under the circumstances, matter is adjourned.

3. As per consent of both the sides, matter adjourned for next hearing on **2nd February, 2017**.

Dated 15.12.2016

sd/-

Shri M.K. Shrawat
Member (Legal)